

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

**CA No. 385/2018
IN
CP (IB) No.56/Chd/Hry/2018
(Admitted matter)**

**Under Section 60(5) of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

M/s PAN Chemicals Inc.
Through its proprietor
Ramji Lal,
Plot No.45, Industrial Area,
Phase-I, Chandigarh (U.T.)
PAN No.ABKPL6008J

...Operational Creditor.

Vs.

M/s Sainath Texport Ltd.,
Cabin No.6, SCO 27,
Swastik Vihar, M.D.C.,
Sector - 5, Panchkula
Haryana.

...Respondent-Corporate Debtor.

And in the matter of :

Satya Veer Singh Kothari,
R/o H. No. 5A, Group Housing-38,
Mansa Devi Complex, Sector 5,
Panchkula-134109, Haryana.

...Applicant

Vs.

1. Mr. Vikas Garg, Resolution Professional,
H. No. 2045, First Floor, Sector 15-C,
Chandigarh.
2. State Bank of India, SAM Branch,
LHO Building, Sector 17,
Chandigarh-160017.
3. Edelweiss Asset Reconstruction
Company Limited, Edelweiss House,
Off CST Road, Kalina, Mumbai-400098
& Ors.

Order dated: 17.09.2018

**Coram: Hon'ble Mr. Justice R.P.Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the applicant : Mr. Nahush Jain, Advocate.

For the Resolution Professional : Mr. Vishav Bharti Gupta, Advocate.

For State Bank of India : Mr. Vikas Garg, Resolution Professional in person.
Mr. Virender K. Karwal, AGM.

ORDER

CA No. 385/2018

After arguing the case for some time, the learned counsel for the petitioner seeks and is permitted to withdraw the instant application with liberty to file the representation/objections at the appropriate stage. Dismissed as withdrawn with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

September 17, 2018
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